

the Industrial Disputes (Central) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 795 in Gazette of India dated the 1st July, 1972, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947. [*Placed in Library. See No. LT-3406/72*]

NOTIFICATION, UNDER PASSPORTS ACT, 1967 AND EXTRADITION ACT, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
 - (i) G.S.R. 285 (E) published in Gazette of India dated the 25th May, 1972
 - (ii) G.S.R. 286 (E) published in Gazette of India dated the 25th May, 1972
 - (iii) The Passports (Second Amendment) Rules, 1972, published in Notification No. G.S.R. 317 (E) in Gazette of India dated the 21st June, 1972 [*Placed in Library. See No. LT-3407/72*]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Extradition Act, 1962:—
 - (i) G.S.R. 34 (E) published in Gazette of India dated the 20th January, 1972 extending the provisions of the Extradition Act, 1962 to the United Kingdom of Great Britain and Northern Ireland.
 - (ii) G.S.R. 35 (E) published in Gazette of India dated the 20th January, 1972, extending the provisions of the Extradition Act, 1962 to the Republic of Singapore.

- (iii) Erratum to the Hindi version of the above notification published in Gazette of India dated the 1st March, 1972 [*Placed in Library. See No. LT-3408/72*]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1972, agreed without any amendment to the Diplomatic Relations (Vienna Convention) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 9th August, 1972."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Victoria Memorial (Amendment) Bill, 1972 which has been passed by the Rajya Sabha at its sitting held on the 14th August, 1972."

VICTORIA MEMORIAL (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the Victoria Memorial (Amendment) Bill, 1972, as passed by Rajya Sabha.

12.45 hrs.

CENTRAL SALES TAX (AMENDMENT) BILL

(i) **REPORT OF SELECT COMMITTEE**

SHRI DHARAMRAO AFZALPURKAR (Gadchgaon) : I beg to present the

[Shri Dharamrao Afzalpurkar]

Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956.

(ii) EVIDENCE

SHRI DHARAMRAO AFZALPURKAR : I beg to lay on the Table a copy of the Evidence (Volumes I & II) given before the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956.

WILD LIFE (PROTECTION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for the protection of wild animals and birds and for matters connected therewith or ancillary and incidental thereto.

MR. SPEAKER . The question is :
"That leave be granted to introduce a Bill to provide for the protection of wild animals and birds and for matters connected therewith or ancillary and incidental thereto."

The motion was adopted

PROF. SHER SINGH I introduce the Bill.

SEEDS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to move for leave to introduce a Bill to amend the Seeds Act, 1966.

MR. SPEAKER : The question is

"That leave be granted to introduce a Bill to amend the Seeds Act, 1966."

The motion was adopted

SHRI ANNASAHEB P. SHINDE : I introduce the Bill.

12.47 hrs.

CONSTITUTION (THIRTIETH AMENDMENT) BILL

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H R. GOKHALE) : Sir, I beg to move :

"That the Bill further to amend the Constitution of India be taken into consideration."

The Bill proposes to amend the Article 133(1) of the Constitution in order to do away with the value of the subject matter of dispute as a criterion for exercise of the appellate jurisdiction of the Supreme Court in civil matters.

The minimum limit of Rs. 20,000/- mentioned in clause (a) of Article 133(1) was fixed in 1950 at the time of passing of the Constitution. In 1969 it was felt that in view of the change in the value of the rupee, the limit was too low and the jurisdiction of the Supreme Court should not be invoked unless a larger amount was involved. A Bill proposing to raise this limit to Rs. 1 lakh was introduced in 1969 in the Rajya Sabha. The then Law Commission was consulted about the Bill and the Commission even at that time felt that it was somewhat inappropriate that cases whether fit or unfit for consideration of the Supreme Court should be allowed to go to the Court merely on the basis of the value of the property in dispute. The Law Commission then took the view that appeal should lie only on a Certificate of fitness granted by the High Court under clause (c) of Article 133(1) and that clauses (a) and (b) may be deleted. The Bill, however, was passed by the Rajya Sabha in August 1970. The Bill lapsed as the Lok Sabha was since then dissolved.

The Law Commission was thereafter again consulted. In its 44th Report, the Commission recommended that an appeal should lie to the Supreme Court only if the High Court certifies that the case is a fit one for appeal to the Supreme Court. According to the Law Commission, the valuation test discriminated unfairly between